

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL  
ERNAKULAM

O. A. No. 568/90  
XXXXXX

199

DATE OF DECISION 21.12.90

E Sudhakaran \_\_\_\_\_ Applicant (s)

MK Damodaran \_\_\_\_\_ Advocate for the Applicant (s)

Versus

The Union of India rep. by Respondent (s)  
the Secretary to the Govt. of India  
Ministry of Communications, New Delhi  
and 3 others.

Mr TPM Ibrahim Khan \_\_\_\_\_ Advocate for the Respondent (s) 1-3

CORAM:

The Hon'ble Mr. SP Mukerji, Vice Chairman

The Hon'ble Mr. N Dharmadan, Judicial Member

1. Whether Reporters of local papers may be allowed to see the Judgement?
2. To be referred to the Reporter or not?
3. Whether their Lordships wish to see the fair copy of the Judgement?
4. To be circulated to all Benches of the Tribunal?

JUDGEMENT

Shri SP Mukerji, Vice Chairman

In this application, the applicant has challenged the appointment of Respondent-4 as EDDA, Chittaruparambu Sub-Post Office and prayed that the Respondents 1 to 3 be directed to fill up the post strictly in accordance with the instructions and rules.

2 The learned counsel for the respondents has filed a statement dated 10.12.90 with copy to the learned counsel for the applicant. It appears that the respondents-4 has been <sup>from</sup> resigned and respondents 1 to 3 have undertaken to fill up the post <sup>on the basis of</sup> the panel prepared on the basis of the interview held on 12.12.1989. No action is proposed to be taken by them on the basis of the notification at Annexure-II.

In view of the averments made in the statement,  
the learned counsel for the applicant does not  
wish to press the application any further.

3. Accordingly, we close this application  
on the basis of the statement by the respondents  
and there will be no order as to costs.

  
(N Dharmadan) 21.12.90  
Judicial Member

  
(SP Mukerji) 21.12.90  
Vice Chairman

21.12.90